

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6925
ANSWERED ON:07.05.2010
NEW BUILDING BYE-LAWS TO CONTROL ILLEGAL CONSTRUCTION
Singh Shri Ijyaraj

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to frame new building bye-laws to control illegal construction;
- (b) if so, the details thereof; and
- (c) the action plan of the Government to regulate illegal/ unauthorised private constructions which are overstretching public land in complete violation of the building provisions?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) to (c): Land is a subject listed in List II i.e. State List of the Seventh Schedule of the Constitution of India. This Ministry, therefore, does not frame bye-laws to control illegal/unauthorised construction for the States. Insofar as the National Capital Territory of Delhi(NCTD) is concerned, land is a subject administered by the Central Government under the provisions of Article 239 AA of the Constitution of India. In the NCTD construction activities are governed by relevant provisions of The Delhi Development Act, 1957, The Delhi Municipal Corporation Act, 1957, The New Delhi Municipal Council Act, 1994 and the Master Plan, Zonal Development Plans and building bye-laws. The local bodies concerned take necessary action from time to time to deal with the problem of illegal/unauthorized construction in accordance with the provisions of law mentioned above.